

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 11

IA 2642/2024 in C.P. (IB)/4596(MB)2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **03.06.2024**

NAME OF THE PARTIES: BMS TRADEWINGS PVT LTD VS AGRON
INDIA LTD.

Section 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA No. 2642/2024-

1. Mr. Manoj Mishra, Advocate appeared for the Liquidator.
2. Ld. Counsel for the Applicant seeks exclusion of time period from taking of possession of the property in terms of the order passed by this Tribunal of the Court receiver. The applicant seeks exclusion from the date of the order passed by this Tribunal till the date of the possession of the property handed over to them. Vide order dated 26.09.2023 Court receiver was appointed and on 14.03.2024 possession was received.
3. In view of the aforesaid, exclusion of period from 26.09.2023 to 14.03.2024 is allowed.
4. Accordingly, **IA No. 2642/2024** is **allowed** and **disposed of**.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)